

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.
290/96.

Date of order: 11.3.96.

Between:-

P. Shankar Reddy

...

Applicant.

And

1. The Telecom District Manager, Nalgonda.
2. The Chief General Manager, Telecommunications, Doorsanchar Bhavan, Nampally Station Road, Hyderabad.
3. Union of India, rep. by the Director General, Department of Telecommunication, New Delhi.

...

Respondents.

Counsel for the Applicant: Mr. K. Venkateswara Rao

Counsel for the Respondents: ~~Mr. N. V. Raghava Reddy~~ Addl Counsel

CORAM:

HON'BLE MR. JUSTICE M.G. CHOUDHARY, VICE CHAIRMAN
HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (A)

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OA 290/96.

Dt. of Order: 11.3.96.

(Order passed by Hon'ble Justice Shri M.G.Chaudhari,
Vice-Chairman).

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The claim of the applicant and the grievance made by him is similar to the case of the two applicants in OA^{Sr.} 627/96 in which we have just now passed an order giving certain directions to the respondents. For the same reasons as are indicated in that order we make similar directions to the Respondents in this O.A. The Original Application is ordered accordingly and disposed of with the following direction :-

" It will be in the interest of justice to direct the respondents to dispose of the representation of the applicant dt.26-12-94 in the light of the earlier decision of the Tribunal in OA 739/93 dt.22.9.94 and the contentions raised by the applicant in this O.A. The Respondents shall take a decision in the matter within a period of three months from the date of receipt of the copy of this order and shall communicate^{it} to the applicant. In the event of being aggrieved by the decision, the applicant will be at liberty to adopt such remedies as ^{may be} ~~they are~~ advised in accordance with Law. The applicant may supply an additional copy of the compilation of the Original Application and if it is so supplied, it may be sent to the respondents along with the copy of this order to enable the Respondents to consider the contentions of the applicants for the purpose of taking a decision as directed above."

hac

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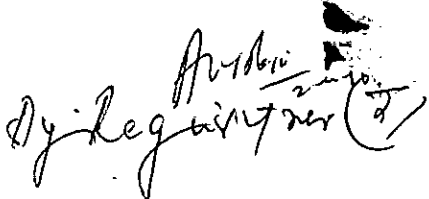
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2. Subject to the above directions, the Original Application is disposed of at the admission stage itself. There will be no order as to costs.


(H. RAJENDRA PRASAD)
Member (A)


(M.G. CHAUDHARY)
Vice-Chairman

Dated: 11th March, 1996.
Dictated in Open Court.


Dy. Registrar

avl/

Copy to:-

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1. The Telecom District Manager,
Nalgonda.
2. The Chief General Manager, Telecommunications,
Doorsanchar Bhavan, Nampally Station Road, Hyd.
3. The Director General, Department of
Telecommunications, Union of India,
New Delhi.
4. One copy to Mr. K. Venkateswara Rao, Advocate,
CAT, Hyd.
5. One copy to ^{Mr. N.V. Raghava Dasu, Addl.} CGSC, CAT, Hyd.
6. One spare copy.

kku.

8/16/4/96

I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

N. G. Choudhary

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

H. Rajendra Prasad

THE HON'BLE MR. R. RANGARAJAN : M(A)

Dated: 11-3-1996

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

In

O.A.No. 250/96

T.A.No.

(W.P.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions *at the Admission
Stage*

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

*No more
CR*

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
विवरण/DESPATCH
15 APR 1996
हैदराबाद न्यायपीठ
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No.13/97 in OA.290/96 Date of Order: 1.5.97

BETWEEN:

P.Shanker Reddy .. Applicant.

AND

1. Sri K.Sampath Kumar, I.T.S.,
The Telecom Dist Manager,
Nalgonda.
2. Sri M.V.Bhaskar Rao, The Chief
General Manager, Telecom, AP under,
HYderabad. .. Respondents.
3. Sri A.V.Gokak, The Chairman,
Telecom Commission, New Delhi. .. Respondents.

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Counsel for the Applicant .. Mr.K.Venkateswara Rao
Counsel for the Respondents .. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI B.RANGARAJAN : MEMBER (ADMN).
HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Heard Mr.K.Venkateswara Rao, learned counsel for the
applicant and Mr. N.R.Devraj, learned standing counsel for the
respondents.

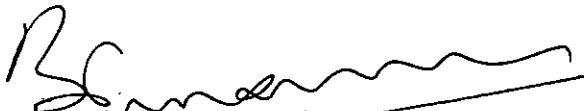
2. The learned counsel for the respondents now submits
that though it was initially thought of rejecting his
representation, it was reconsidered and it was decided to

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give him the same relief as was given to the applicant in
OA.739/93 dt. 22.9.94. It is further stated that the
in this connection granting him the relief ^{would} be 15
within a weeks time. In view of the above, the resp
counsel submits that the CP ^{may be done} ~~does not lie~~.

3. Noting the above submission of the learned
for the respondents ~~the C.P.~~ is closed.


(B.S. JAI PARAMESHWAR)
Member (Judl.)

1.5.97

Dated: 1st May, 1997

(Dictated in Open C

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Copy to:-

1. Sri. K.Sampath kumar, I.T.S. Telecom Dist Manag Nalgonda.
2. Sri. M.V.Bhaskar Rao, Chief General Manager, Hyd.
3. Sri. A.V.Gokak, Chairman, Telecom Commissio
4. One copy to Sri. K.Venkateswar Rao, advoca
5. One copy to Sri. N.R.Devaraj, Sr, CCGSC,
6. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. G. RAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PRAMESHWAR:
M(J)

DATED: 1/5/97

ORDER/JUDGEMENT

R.A/C.P/M.A.No. 13/97

in

D.A.No.

290/96

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

II COURT

